

107

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:

AT HYDERABAD

O.A.No.1190 OF 1996.

DATE OF ORDER: 10.9.2001

BETWEEN:

R.Lakshma Reddy.

....Applicant

a n d

1. Railway Board, rep., by its Secretary,  
Railway Board, New Delhi.
2. The General Manager,  
South Central Railway, Secunderabad.
3. Chief Personnel Officer,  
S.C.Railway, Secunderabad.
4. Chief Signal and Telecom Engineer,  
S.C.Railway, Rail Nilaya, Secunderabad.
5. Sri T.V.Raghavarao, Dy.Chief Signal &  
Telecom Engineer, CSTE Office, Rail  
Nilayam, Secunderabad.
6. Sri K.Selvaraj, Divisional Signal &  
Telecom Engineer, Railway Electrification  
Project, Vijayawada.
7. Sri P.B.Parthasaradhy, Divisional Signal  
& Telecom, Engineer, (Microwave/Maintenance),  
S.C.Railway, Microwave Lab, Near Rail-  
Nilayam, Secunderabad.
8. Sri T.G.Osuri, Divisional Signal & Telecom,  
Engineer/C, DRM Compound, SC Railway,  
Secunderabad.
9. Sri P.Muneswararao, Dy.Chief Signal &  
Telecom Engineer/C, Railnilayam, Secunderabad.
10. M.Shankar, Dy.Chief Signal & Telecom  
Engineer/C, 7th Floor, Rail Nilaya, SC.  
Railway, Secunderabd.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr.P.B.Vijay Kumar

COUNSEL FOR THE RESPONDENTS :: Mr.N.R.Devaraj

CORAM:

THE HON'BLE JUSTICE SHRI V.RAJAGOPALA REDDY: VICE-CHAIRMAN

THE HON'BLE SHRI M.V.NATARAJAN

: MEMBER (A)

(Order per Hon'ble Justice. Shri V.Rajagopala Reddy,  
Vice-Chairman).


(Order per Hon'ble Justice Shri V.Rajagopala Reddy, VC ).

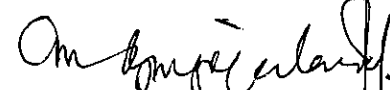
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When this matter was earlier referred to the opinion of the Full Bench, the Full Bench in its order dated 26.8.1999 directed that this case should be placed for fresh hearing disposal of after the Civil Appeal No.92/97 which was then pending before the Hon'ble Supreme Court.

2. This O.A. is now posted at the request of Sri P.B.Vijay Kumar, learned counsel for the applicant. It is now represented on his behalf that the matter may be closed subject to the decision of the Hon'ble Supreme Court in the above Civil Appeal, the applicant would be given liberty to revive the O.A.

3. Accordingly the O.A. is closed giving liberty to the applicant to revive the O.A. subject to the decision of the Hon'ble Supreme Court in the above Civil Appeal.

  
(M.V. NATARAJAN)  
Member (A)

  
(V. RAJAGOPALA REDDY)  
Vice-Chairman

Dated: 10th September, 2001.  
Dictated in Open Court.

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149. 2001

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: HYDERABAD

COPY TO:

1. HVRGRA
2. HMVN : MEMBER (ADMN)
3. HMSK: MEMBER (ADMN)
4. HDR : MEMBER: (JUDL)
5. D.R. (ADMN)
6. SPARE
7. ADVOCATE
8. STANDING COUNSEL
9. REPORTERS
10. ALL BENCHES

1ST AND 2ND COURT

TYPED BY \_\_\_\_\_ CHECKED BY \_\_\_\_\_  
COMPALED BY \_\_\_\_\_ APPROVED BY \_\_\_\_\_

THE HON'BLE MR. JUSTICE V. RAJAGOPALA  
REDDY: VICE CHAIRMAN

THE HON'BLE MR. M.V. NATARAJAN  
MEMBER (ADMN)

THE HON'BLE MR. SK. AGRAWAL  
MEMBER (ADMN)

THE HON'BLE MRS. BHARATIRAY  
MEMBER (JUDL)

DATE OF ORDER 10/9/2001

NA/RA/CO.No.

IN

O.A.NO: 1190/96

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

cf. closed  
~~ALLOWED~~

C.P. CLOSED

DISPOSED OF

DISPOSED OF WITH DIRECTION

DISMISSED

DISMISSED AS WITHDRAWN

DISPOSED AS WITHDRAWN

ORDER/REJECTED

DISPOSED OF/DISMISSED/WITH COSTS

DISPOSED OF AT THE ADMISSION  
STAGE.

REJECTED

NO ORDER AS TO COSTS

Records/Judl/Notice/Posting

